

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 2 of 2016 & IA No. 2 of 2016

Dated: 12th February, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Kishangarh Hi-tech Textile Park Ltd. ... Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishal Gupta

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta, Ms.Himanshi
Andley and Mr. Abhishek Upadhyay
for R.1
Mr. Ajadshatru S Mina for R.3

ORDER

The learned counsel for respondent No.3, Ajmer Vidyut Vitaran Nigam Ltd., prays for and is granted two weeks time to file counter Affidavit/reply, reply to the stay application and rejoinder, if any, be filed within two weeks thereafter. Mr.R.K.Mehta, learned counsel for the State Commission states that the present appeal being an adjudicatory matter, the Commission does not propose to file any reply.

Post the matter for hearing on **11th March, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/vg